

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 10.06.2019

Review Application No. 06 of 2019

In

Appeal No. 122 of 2017

Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai - 400 051

...Applicant
(Original Respondent No. 1)

Versus

1. Birla Corporation Ltd.
Birla Building (3rd & 4th Floors),
9/1, R. N. Mukherjee Road,
Kolkata- 700 001

...Respondent No. 1
(Original Appellant)

2. Birla Education Trust
Birla Building
9/1, R. N. Mukherjee Road, 7th Floor,
Kolkata- 700 001

3. Earthstone Holding (Two) Limited
Hindustan Times House,
25 Ashok Marg, Lucknow,
Uttar Pradesh- 226 001

4. Adventz Finance Private Limited
Hongkong House, 31,
B.B.D. Bagh(s),
Kolkata- 700 001

5. Adventz Securities Enterprises Limited
Hongkong House, 31,
B.B.D. Bagh(s),
Kolkata- 700 001

6. Govind Promoters Pvt. Ltd.
Continental Chambers
15A, Hemanta Basu Sarani, 4th Floor,
Kolkata 700 001

7. Merlin Securities Pvt. Ltd.
2, Grastin Place,
Ground Floor
Kolkata- 700 001
 8. Lifecycle Infotech Pvt. Ltd.
609, 6th Floor,
Inizio Cardinal Gracias Road,
Opp. P and G Plaza,
Andheri (E), Mumbai- 400 099
Maharashtra (India)
 9. G K Trading Pvt. Ltd.
3, Mangoe Lane, 1st Floor,
South Block,
Kolkata- 700 001
 10. Mr. Anil Goyal
C-2601, Oberoi Garden III
Thakur Village,
Off W.E. Highway Kandivali (E), Mumbai
Maharashtra- 400 101
 11. Brijmohan Sagarmal Capital Services Pvt. Ltd.
412 Stock Exchange Tower,
Dalal Street,
Mumbai- 400 023
Maharashtra
- ... Respondents

Mr. Rafique Dada, Senior Advocate with Mr. Abhiraj Arora, Mr. Vivek Shah and Ms. Misbah Dada, Advocates i/b ELP for the Applicant/ (Original Respondent No. 1)

Mr. Dinyar Madon, Senior Advocate with Mr. Mikhail Behl, and Ms. Upasana V. Advocates i/b Wadia Ghandy & Co. for the Respondent No. 1 (Original Appellant)

Mr. Abhay Jadeja, Advocate with Ms. Shruti Katakey, Advocate i/b M/s Crawford Bayley & Co. for the Respondent Nos. 2 to 6.

Mr. Vinay Chauhan, Advocate with Mr. K. C. Jacob, Advocate i/b Corporate Law Chambers India for the Respondent No. 7

Mr. Rohit Mangsule, Advocate for the Respondent Nos. 8 to 10.

Mr. Sunil Varma, Advocate i/b Joby Mathew & Associates for the Respondent No. 11

CORAM: Justice Tarun Agarwala, Presiding Officer
Dr. C.K.G. Nair, Member

Per: Justice Tarun Agarwala (Oral)

1. A Review Application has been filed by Securities and Exchange Board of India (“SEBI”) with regard to the directions given by us in Paragraph 27 of our order dated March 29, 2019. This direction given by us is based on the assertion made by the respondent SEBI which is stipulated in Paragraph 20 of our Judgement.
2. In the light of the aforesaid, we do not find any error in our direction.
3. Review Application is rejected summarily.

Sd/-
Justice Tarun Agarwala
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member